

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-04-2024 AT 10:30 AM**

CP No. 680/425/HDB/2019

AND

Cont. A (C A) 15/2023 in CP No. 680/425/HDB/2019

u/s. 425 of Companies Act, 2013

IN THE MATTER OF:

Mr. D. Tej Kumar & another

...Petitioner

AND

M/s. Priyaranjani Fibers Ltd

...Respondent

C O R A M :-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Cont. A (C A) 15/2023

Mr D Srinivasa Rao, applicant in person present through Video Conference.

Learned Counsel Mr Naresh Kumar Sangam, for respondent along with Mr Devaki Vasudeva Rao, respondent present physically.

Learned counsel for the respondent submits that on the previous occasion on behalf of the respondent it is represented that the proceedings are in stay by Hon'ble NCLAT is not factually correct as the proceedings in IA No 106/2022 at page no.35 dated 01.09.2022 wherein the respondent has been appointed as the receiver for the then company which is now under CIRP has been stay. The same is recorded. Counter filed. For hearing, matter adjourned to 30.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)